

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 204
IA No. 360/JPR/2024
CP No. (IB)- 09/9/JPR/2024
Under Section 9 of IBC, 2016

In the matter of:

**Rajendra Kumar Singhal, Sole Prop. of M/s Ritesh Kumar & Company
... Operational Creditor/Applicant**

Versus

M/s Shree Anu Milk Products Ltd. ... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Ankit Sareen, Adv.
For the Respondent : Lipi Garg, Adv.

ORDER

Heard Mr. Ankit Sareen, Adv. appearing on behalf of the Petitioner. Ms. Lipi Garg, Adv. appearing on behalf of the Respondent. IA No. 360/JPR/2024 has been filed on behalf of Mrs. Usha Singhal under rules 53, 20 & Rule 11 of the NCLT Rules, 2016 seeking substitution of LR of late Mr. Rajendra Kumar Singhal. It is stated in the application that Applicant Shri Rajendra Kumar Singhal has passed away on 11.04.2024. Applicant Mrs. Usha Singhal being the wife of the deceased Shri Rajendra Kumar Singhal be substituted as the LR in the application. Death certificate has been attached and affidavit has also been filed by the Applicant. Application is allowed. Amended memo of parties is taken on record. Reply to the main CP has not been filed by the Respondent. Reply, if any,

Sd/-

Sd/-

may be filed within 7 days with an advance copy to the opposite counsel. No further opportunity will be given to file reply. List the matter on 12.08.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 16, 2024